

/222259/2023



GOVERNMENT OF ASSAM
DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT
 Block – D, 1st Floor, Dispur,
Janata Bhawan, Guwahati- 781 006, Email: wcdassam2022@gmail.com

ORDERS BY THE GOVERNOR

NOTIFICATION

No.E-304035/870

Dated Dispur, 17th July, 2023

In partial modification to notification no. E-304035/789 dtd.10.06.2023 and in pursuance of the Mission Vatsalya Implementation Guidelines issued on 05/07/2022, the Governor of Assam is pleased to constitute the **District Child Welfare and Protection Committee** in each district to act as the Nodal Agency at the district level for the implementation of Mission Vatsalya in the respective districts with following members:

Sl.	Name/Designation	Status
1	Deputy Commissioner	Chairperson
2	Superintendent of Police	Member
3	Representative from District Legal Services Authority	Member
4	Executive Officer, Municipal Corporation/ Municipal Board/ Town Committee	Member
5	Chief Executive Officer, Zilla Parishad or Representative of Sixth Schedule Councils	Member
6	Joint Director Health Services	Member
7	Labour Officer	Member
8	District Elementary Education Officer	Member
9	Inspector of Schools	Member
10	District Sports Officer	Member
11	District Social Welfare Officer	Member
12	District Employment Officer	Member
13	District Planning Officer	Member
14	District Child Protection Officer	Member Secretary
15	Any other domain expert/ statutory body/ department as nominated by the Chairperson	Co-opted member

Functions of District Child Welfare and Protection Committee

1. It shall be responsible for the effective implementation of Mission Vatsalya.
2. The Deputy Commissioner shall hold quarterly review meetings of the Committee.
3. To supervise and monitor the activities as well as the overall implementation of Mission Vatsalya at the district level based on district specific indicators, to be developed in the process of implementation of the scheme
4. The Committee with the assistance of DCPU shall conduct periodic and regular mapping of all Child related services at districts for creating a resource directory and making the information available to the Committees and Boards from time to time, assess the number of children in difficult circumstances and create district specific data bases to monitor trends and patterns of children in difficult circumstances.

5. The Committee shall also facilitate the implementation of non-institutional care programmes including sponsorship, Foster Care and After Care at the district level.
6. The Committee with the assistance of DCPU may also frame a media and communication plan to generate awareness among the public on various aspects of the Mission for the rehabilitation and procedures for better protection of children.
7. It shall make special efforts towards convergence with other government departments to ensure the benefits of government welfare schemes reach the children in the district.

**Signed by Mukesh Chandra
Sahu**

Date: 17-07-2023 11:47:16
Principal Secretary to the Govt. of Assam
Department of Women and Child Development

Memo No. E-304035/870

Dated Dispur, 17th July, 2023

Copy forwarded for information and necessary action to:-

1. The Secretary to the Govt. of India, Ministry of Women and Child Development, Shastri Bhawan, New Delhi – 110001
2. The Chairperson, Assam Commission for Protection of Child Rights, II/No. 3, Byelane -1, Samannay Path, Beltola, Guwahati-28
3. The P.P.S to the Hon'ble Chief Minister, Assam
4. The P.S to Minister, Women and Child Development
5. The Secretary(Coordination) to Chief Secretary, Assam
6. The Registrar, Gauhati High Court, Guwahati-01
7. The Principal Secretary BTC/KAAC/DIAC
8. The Director, Women & Child Development, Uzanbazar, Guwahati -1
9. The Member Secretary, SCPS, Guwahati
10. The Deputy Commissioner (All)
11. The Superintendents of Police (All)

By order etc,

**Signed by Partha Pratim
Majumdar**

Date: 18-07-2023 10:31:15
Secretary to the Govt. of Assam

Department of Women and Child Development